

**Liability of banks in case of shutdown**

1660. SHRI SUSHIL KUMAR GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that an image of a stamp is going viral which claims that private banks are only liable to repay one lakh rupees of customers' deposits in case of a bank shutdown;

(b) if so, under which law this provision is provided; and

(c) if not, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) The Reserve Bank of India (RBI), vide Circular No. RBI/2016-17/326 DBR. No.Leg.BC.76/09.07.005/2016-17 dated 22.06.2017, *inter alia* advised all Scheduled Commercial Banks (including private banks) to incorporate information about deposit insurance cover along with the limit of coverage, subject to change from time to time, upfront in the passbooks.

(b) and (c) The provisions for deposit insurance are provided in the Deposit Insurance and Credit Guarantee Corporation (DICGC) Act, 1961. DICGC, which is a wholly owned subsidiary of RBI, insures bank deposits, such as savings, fixed, current, recurring etc. of all commercial banks, including private banks, public sector banks, branches of foreign banks in India, Local Area Banks, Regional Rural Banks, cooperative banks, Small Finance Banks, and Payment Banks.

**Some tax benefits for insurance policies**

1661. SHRI ABDUL WAHAB: Will the Minister of FINANCE be pleased to state:

(a) whether Government proposes to consider some tax benefits for insurance policies covering natural disaster so that people can be encouraged to buy these policies; and

(b) if so, the status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) Presently, there is no such proposal under consideration. However, the amount of insurance premium paid for the purposes of carrying on